
(2021) 06 KL CK 0455
In the High Court Of Kerala
Case No : Writ Petition (C) No. 12293 Of 2021

K.V.Shubha

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 30-06-2021

Acts Referred:

Citation : (2021) 06 KL CK 0455

Hon'ble Judges : P.B.Suresh Kumar, J

Bench : Single Bench

Advocate : Rajesh Narayan, Princy Xavier

Judgement

P.B.Suresh Kumar, J

1. Ext.P4 is a complaint preferred by the petitioners before the second respondent against respondents 3 and 4. The grievance voiced by the petitioners in the writ petition concerns the inaction on the part of the second respondent in taking appropriate action on Ext.P4 complaint.

2. When this matter was taken up, the learned counsel for the petitioners submitted that after the institution of the writ petition, notice has been issued by the second respondent to the petitioners calling upon them to produce the documents to substantiate the complaint.

In the light of the submission made by the learned counsel for the petitioners that steps have already been taken by the second respondent to take

appropriate action on Ext.P4 complaint, I deem it appropriate to dispose of the writ petition directing the second respondent to complete the

proceedings initiated on Ext.P4 complaint in accordance with law as expeditiously as possible, at any rate, within two months. Ordered accordingly.